

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 308**

IA-385/2024

**In**

**IB-185(ND)/2022**

**IN THE MATTER OF:**

M/s. Stressed Assets Stabilisation Fund  
Vs.

.... Petitioner/Applicant

M/s. Bina Sharma

.... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the FC : Mr. Akshat Bajpai, Ms. Ishanee Sharma, Mr. Shobhit Trehan, Advs.  
For Guarantor : Mr. Gaurav H Sethi, Mr. Abhinav Tyagi, Mr. Deeptanshu Chandra, Mr. Rahul Pawar Advs.  
For the RP : Mr. Akshay Goel, Mr. Harsh Jadon Advs., Mr. Dinesh Chander Bajaj (RP in person)

**ORDER**

**IA-385/2024**

The Applicant and the Resolution Professional are directed to comply with the order dated 03.04.2024 to bring on record the affidavit along with the relevant documents within three days.

List the matter **on 08.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**